

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 350/2021

This the 15th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Udaibir Singh, age 57 years,
S/o Sh. Balbir Singh,
R/o H.No. 3174, Gali No.80,
Apex School Road,
Sant Nagar, Burari, Delhi-110084
Ex. Head Constable (Exe.) in Delhi Police
Group 'C'

... **Applicant**
(through Advocate: Mr. Sachin Chauhan)

Versus

1. Govt. of NCTD
Through its Chief Secretary
Delhi Secretariat
New Delhi
2. The Commissioner of Police
Police Headquarters,
Jai Singh Road,
New Delhi-110001
3. The Deputy Commissioner of Police,
Security Unit (HQ), Delhi
Through its Commissioner of Police,
PHQ, I.P. Estate,
New Delhi.
4. Special Commissioner of Police,
Administration
through its Commissioner of Police,
PHQ, I.P. Estate, New Delhi.



... Respondents

(through Advocate: Mr. Saksham Ahuja for
Ms. Esha Mazumdar)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present OA has been filed by the applicant against the order dated 14.11.2019 (Annexure A-1) vide which the applicant has been retired under the provisions of the Rule-56 of Fundamental Rules and Rule 48 of the CCS (Pension) Rules 1972. Aggrieved of the aforesaid impugned order the applicant is stated to have preferred representation dated 24.02.2020, however the same is still lying pending consideration by the respondents.

2. Heard. Issue notice. Shri Saksham Ahuja, proxy counsel appears for Ms Esha Mazumdar, learned counsel for respondents, on advance service, accepts notice.

3. At this stage, Shri Sachin Chauhan, learned counsel for the applicant submits that the applicant shall be satisfied, if the present OA is disposed of with direction to the respondents to consider the aforesaid pending representation and to dispose of the same by passing an appropriate reasoned and speaking order in a time bound manner.



4. We have heard the learned counsel for the parties and we are of the considered view that if such request of the learned counsel for the applicant is accepted, no prejudice is likely to be caused to the respondents.

5. In view of the aforesaid, without going into the merits of the claim of the applicant, the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid representation and to dispose of the same by passing an appropriate reasoned and speaking order as expeditiously as possible and in any case within 8 weeks of receipt of a copy of this Order.

6. The OA is disposed of with aforesaid directions. No costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

cc/uma/neetu/